

IN THE HIGH COURT OF PUNJAB AND HARYANA AT CHANDIGARH
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CRWP No. 8945 of 2020 (O&M)

Date of Decision: 2nd November, 2020

Sanji Ram

....Petitioner

VERSUS

State of Jammu and Kashmir and others

....Respondents

**CORAM: JUSTICE S. MURALIDHAR
JUSTICE AVNEESH JHINGAN**

Present: Mr. Sonpreet Singh Brar, Advocate for the Petitioner.

Mr. R.S.Cheema, Senior Advocate with
Mr. Arshdeep Singh Cheema, Advocate
for the Respondent No. 1.

Mr. H.S. Grewal, Additional Advocate General, Punjab
for the Respondent Nos. 2 and 3.

Dr. S. Muralidhar, J.

1. The Petitioner by way of the present petition prays for parole for a period of 8 weeks in order to attend the marriage of his son.
2. The report of the Senior Superintendent of Police, Crime Branch, Jammu dated 31st October, 2020 has been placed on record. It is stated therein that the relatives of the victim have returned from the higher reaches to village Rasana, where the marriage is scheduled to take place. It is further stated that if the Petitioner is granted the benefit of parole to attend the marriage of his son, there is every apprehension of there being community clashes and protests in the Union Territories of Jammu and Kashmir.
3. Consequently, given the genuine apprehension expressed as regards the possible law and order consequences if the Petitioner's prayer for parole is granted, the Court is not inclined to accept such prayer at this stage.

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4. The petition is accordingly dismissed.

(S. MURALIDHAR)
JUDGE

(AVNEESH JHINGAN)
JUDGE

2nd November, 2020
jk

Whether speaking/reasoned	Yes/No
Whether reportable	Yes/No

